

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.210/00509/2019

Dated this Tuesday, the 13th day of August, 2019

CORAM: R.VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Neeraj Singh (Group 'A') S/o Dr. Tribhuwan Singh,
 Aged about 50 years,
 Presently CIT (Audit) Mumbai Under Suspension
 R/o B-10, Hyderabad Estate, Nepean Sea Road, Mumbai – 6 -Applicant
 (None)

VERSUS

1. Union of India, Through its Secretary (Revenue),
 North Block, Ministry of Finance, New Delhi -1.
2. Central Board of Direct Taxes, Through its Chairman,
 North Block, Ministry of Finance, New Delhi – 1.
3. Principal Chief Commissioner of Income Tax,
 3rd Floor, Aaykar Bhawan, New Marine Lines,
 Mumbai 400 020.

- ***Respondents***

ORDER (Oral)

Per : R.Vijaykumar, Member (A)

This case was called out for admission at 11:00 AM and even at the second call at 01:15 PM, nobody appears for the applicant.

2. During the last hearing when the learned counsel for the applicant was absent opportunity was provided to him by way of this adjournment on that date. The matter has come up again and that situation has been replicated today.
3. In the circumstances, this case cannot proceed further without active participation of the applicant and his learned counsel.
4. In view of above, the OA is dismissed in default for non-prosecution. No costs. /

(Ravinder Kaur)
Member (Judicial)
 kmg*

(R.Vijaykumar)
Member (Administrative)